

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 161/MP/2025 along with IA No.109/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated 19.04.2021 in Writ Petition (Civil) No. 838 of 2019 titled *M.K. Ranjitsinh & Ors. v. Union of India & Ors.* and compensation to offset financial/ commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- central tax (rate) dated 30.09.2021.

Petitioner : ReNew Surya Vihaan Private Limited (RSVPL)

Respondent : Solar Energy Corporation of India Limited (SECI) & Anr.

Date of Hearing : **13.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Mannat Waraich, Advocate, RSVPL
Ms. Ashabari Thakur, Advocate, RSVPL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI
Shri Amartya A. Sharan, Advocate, UPCL
Ms. Madhu Sharan, Advocate, UPCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that *vide* Record of Proceedings dated 23.12.2025, the parties were directed to complete the reconciliation process and submit their report. The learned counsel submitted that the reconciliation exercise is nearing completion, and SECI is likely to communicate the reconciled amount(s) this month itself. Accordingly, the learned counsel, while praying for a direction upon SECI to complete the reconciliation exercise and submit its report thereof, requested that the matter be listed for hearing thereafter.

2. The learned counsel for the Respondent/SECI also confirmed that the reconciliation process is underway, and the Petitioner's response to certain queries raised by the Respondent/UPCL has also been forwarded to them, whose response is now awaited. The learned counsel also requested that the matter be taken up for hearing after the completion of the reconciliation exercise.

3. The learned counsel for the Respondent/UPCL fairly stated that UPPCL has no objection to the submissions made by the Petitioner and SECI.



4. Considering the submissions made by the learned counsels for the parties, the Commission adjourned the matter and directed the Petitioner and/or SECI to file the outcome of their reconciliation exercise along with the report, at least two weeks before the next date of hearing.
5. The Petition will be listed for hearing on **28.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)